

Gujarat under the said policy during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KUREN): (a) and (b). Correction of regional imbalance and decongestion of metropolitan areas was one of the objectives of the Industrial Policy Statement of July, 1980. This was sought to be achieved through various schemes of incentives as well as policy parameters which encouraged location of industries in backward areas. Under the new Industrial Policy announced by Government on 24th July, 1991, requirement of industrial licencing has been dispensed with for all industries except for a short list of 18 industries in locations other than cities with population of more than 1 million as per the 1991 Census. Appropriate incentives and the design of investment in infrastructure development will be used to promote the dispersal of industries particularly to rural and backward areas and to reduce congestion in cities.

During the years 1989 and 1990, 87 industrial licences have been granted for setting up industries in the State of Gujarat out of which 31 licences are for backward areas.

#### District Industries Centres in Gujarat

2196. SHRI KASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

(a) whether District Industries Centres are proposed to be set up in Gujarat; and

(b) if so, the details thereof and the efforts made for setting up of the District Industries Centres in the State?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KUREN): (a) and (b). Gujarat State has 19 districts, out of which District Industry Centres

(DIC) have already been set up in 18 districts. District Dang does not have a DIC but the work of Dang district is looked after by DIC, Valsad. There is no proposal with Government at present to set up a separate DIC in Dang district.

[English]

#### Eligibility Criteria for allotment of DDA Flat under New Pattern Scheme

2197. SHRI RAJANATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some eligibility criteria has been prescribed under the registration scheme of the new pattern for intending purchasers of flats to be constructed by the Delhi Development Authority;

(b) if so, the details thereof;

(c) whether the persons had registered themselves keeping that criteria in view;

(d) if so, the reasons for changing the criteria by permitting out of turn allotment of flats of persons not registered with DDA under the scheme thereby denying the registered people early allotment of flats and keeping them waiting for 13 long years;

(e) the number of flats under the scheme given on out of turn basis to unregistered persons with reasons thereof; and

(f) the steps taken to discontinue the allotment of flats under the scheme to unregistered persons; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.